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3
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. 423/2001

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FORM NO. 4

(See Rule 42)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH :::: GUWAHATI.

ORDER SHEET

Original

APPLICATION NO. 423 OF 2001

APPLICANT (s) Bhup Singh Kandal

RESPONDENT (s) U.O.F. Rom

ADVOCATE FOR APPLICANT(s) Mrs. M.D. Choudhury, Mr. Gogoi, Mr. S. Roy

ADVOCATE FOR RESPONDENT(s) Case

Notes of the Registry

dated

Order of the Tribunal

This is application in form
C. F. for Rs. 50/- deposited
vide IPO/LD/6.7.8.702
Dated12.10.2001..

18.10.01

None is present for the
applicant. List again on 21.11.2001
for admission.

Dy. Registrar

K. C. Sharm

Member

bb
21.11.01

Heard Mrs. M.D. Choudhury, learned
counsel for the applicant.

The application is admitted.
Call for the records.

List on 21/12/01 for written
statement and further order.

K. C. Sharm

Member

Vice-Chairman

mb
21.12.01

List on 24.1.2002 to enable the
respondents to obtain necessary instr-
uctions.

K. C. Sharm

Member

Vice-Chairman

Notice prepared and sent to
DLS for issuing the record
No. 1 to 6 by Regd. A/D.

23/11

DINo 4375 W 4379

Dtd 27/11/01

No. written statement has
been filed.

23.1.02

24.1.02

Heard Mrs. M.D. Choudhury, learned counsel for the applicant and also Mr. A.K. Choudhury, learned Addl. C.G.S.C. for the respondents.

Mr. A.K. Choudhury, learned Addl. C.G.S.C. has placed before us an order dated 16.1.2002 issued by the Group Centre SSB, Kohima, in re-fixation of pay of the applicant at Rs.4500/- with effect from 1.1.1996 under CCS (Revised Pay) Rules, 1997 in the Pay Scale of Rs.4500-125-7000/-. A copy of the order is kept in record. In the circumstances, the application becomes infructuous.

Mrs. M.D. Choudhury, learned counsel for the applicant requested to give order on the respondents. No such order is necessary in view of the steps taken by the respondents. It is obvious that the application stands dismissed as infructuous.

Member

Vice-Chairman

mb

24.1.02 Heard Mrs. M.D. Choudhury, learned counsel for the applicant and also Mr. A.K. Choudhury, learned Addl. C.G.S.C. for the respondents.

Mr. A.K. Choudhury, learned Addl. C.G.S.C. has placed before us an order dated 16.1.2002 issued by the Group Centre, SSB, Kohima, re-fixing the pay of the applicant at Rs.4500/- w.e.f. 1.1.1996 under CCS (Revised Pay) Rules, 1997 in the pay scale of Rs.4500-125-7000/-. A copy of the order is kept in record. In the circumstances, the application has become infructuous.

Mrs. M.D. Choudhury, learned counsel for the applicant submitted that the respondents be directed to give effect of the order forthwith. No order as such is necessary in view of the steps taken by the respondents. It is obvious.

The application thus stands disposed of as infructuous.

K. L. Shar

Member

Vice-Chairman

mb

Read copy of
MR Choudhury
Addl C.G.S.C
31/1/02

71.1.2002
Copy of the order
has been sent to the
officer for issuing
the same to the applicant
by post,
HS

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BRANCH - GHY

O. A. No.423..... /2001

In the Matter of
Sri Bhup Singh Kandal
S/o Late Jhankhu Ram
Resident of group Centre (GC)
Special Security Bureau
Dist - Kohima, Nagaland

..... Applicant

Versus

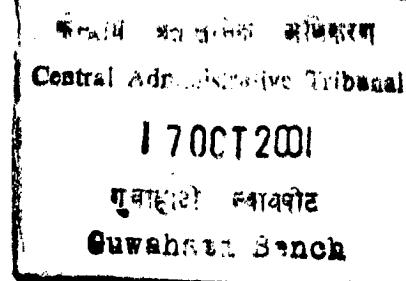
Union of India and others

..... Respondents

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Applicant



FILED BY
Advocate
Date 17-10-01
Guwahati Bench

In the Central Administrative Tribunal : Guwahati Branch
(An application under section 19 of Administrative Tribunal Act 1985)

Original Application No 423 of 2001

IN THE MATTER OF:

Sri Bhup Singh Kandal
S/O Late Jhankhu Ram
Resident of Group Centre (GC)
Special Security Bureau
District-- Kohima, Nagaland.

----- Applicant

-Versus-

1. Union of India, represented by the
Secretary, Ministry of Home Affairs,
New Delhi.
2. The Director, Special Security Bureau
(S.S.B), Block V (East)
R.K. Puram, New Delhi-66.
3. The Divisional Organization, S.S.B
Manipur and Nagaland Division, Imphal.
4. Commandant Group Centre, Special Security
Bureau, Kohima, Nagaland.
5. The Director of Accounts, Cabinet Secretary,
R.K. Puram, New Delhi-66.

----- Respondents

1. Particulars of order and Notification for implementation of which the application is made -----

This application is made for implementation of order dated 16/04/1998 issued by Under Secretary of the Government of India as well as Notification dated 30/09/1997 by which the pay scale of the applicant has been fixed as RS. 4,500/- 125-7,000 with effect from 01/01/1996 as per 5th Pay Commission (Central Government Employee) and also against order (Memorandum) dtd 24/08/2000 passed on representation dtd 24/05/2000.

2. JURIDICTION –

The applicant declares that the subject matter of order against which he wants redressal is within the jurisdiction of this Tribunal.

3. LIMITATION

The applicant further declares that as per provision of Sec 21 of Administrative Tribunal Act 1985, the application is made within the limitation period of one (1) year from the date of expiry of six months from the date of submission of representation dated 24/05/2000 by the applicant and no final order has yet been passed by the respondents.

4. FACTS OF THE CASE

- I. That the humble petitioner is a citizen of India and resident of district-Kohima, Nagaland. The applicant is at present working as a Medical Laboratory Technician in the Office of Commandant G.C, S.S.B, Kohima, Nagaland.
- II. That the applicant initially joined as Laboratory Technician in the Office of Commandant, CSD & W (Central Storage Depot & Workshop), Bhadbada Road Bhopal on 16/09/1991 and thereafter the applicant was transferred to Simla (Himachal Pradesh) as Laboratory Technician in 1992 in the Office of Commandant, Women Advanced Training School (WATS). And after that the applicant has been

Blur

transferred to the Office of G.C., S.S.B, Kohima, Nagaland as Laboratory Technician on 06/07/1999.

III. That the applicant begs to state he was called for an interview to be held on 29/10/1990 for the post of Laboratory Technician vide letter (Memorandum) dtd 04/10/1990 issued by Asst. Director (EA). Subsequently, the applicant was appointed vide memorandum (order) dtd 21/08/1991 issued by Asst. Director (EA) and he joined his service as Laboratory Technician in the office of Commandant, CSD&W; Bhadbhada, Bhopal on 16/09/91 with an initial pay scale of RS 1320-30-1560-EB-40-2040 plus all other allowances as admissible to Central Government employees from time to time.

Copies of Memorandum dtd 04/10/1990 appointment order dtd 21/08/1991 and joining letter dtd 18/09/1991 are annexed as Annexure A, B and C.

IV. That the applicant begs to state that initially the pay scale of the applicant as Laboratory Technician was RS. 1,320-2,040 p.m. But after recommendation of Fifth Pay Commission, a special pay scale has been fixed for Laboratory Technician vide notification dtd 30/09/1997 and the scale has been fixed as RS. 4,500-125-7,000. After the enforcement of the aforesaid notification dtd 30/09/1997 the pay scale of the applicant should have been revised as per the recommendation of the Fifth Pay Commission and the applicant should have been allowed to draw salaries as per revised pay scale with effect from 01/01/1996. But in stead of

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reviving the pay scale as per 5th pay commission, the scale of the applicant was fixed only at RS. 4000-6000/- which is not acceptable and ultra virus of the 5th pay commission.

A copy of notification dated 30.09.97 is annexed as annexure D

V. That the applicant begs to state that besides being specific mention of revised pay scale of RS. 4500-7000 in the notification dtd 30.09.97, the under secretary to the Govt. of India, Ministry of Health and Family Welfare vide his letter dtd. 16.04.98 has informed the Director General of Health Service, Nirman Bhavan, New Delhi about such revision of pay scale of Laboratory Technician as per 5th pay commission. But in spite of such notification as well as order dtd. 16.04.98 the respondents have fixed the pay scale of the applicant at RS. 4000/- in stead of RS. 4500/- per month. The respondents have arbitrarily acted in fixing the pay scale of the applicant at RS. 4000/- in stead of RS. 4500/- violating the direction of notification dtd 30.09.97 as well as order dtd 16.04.98.

A copy of order dtd 16.04.98 is annexed as annexure E

VI. That the applicant humble submits that many representations have been submitted before Director SSB as well as the divisional organizer, SSB Manipur and Nagaland Division i.e. respondent No. 2 and 3 for consideration of the matter of the applicant in connection with revision of pay scale as well as per Fifth Pay Commission, but no action has yet been taken by any of them for so many years and the applicant has been allowed to draw only RS. 4,000/- p.m. instead of RS. 4,500. Besides, the

blown

applicant also approached respondents 4 and 5 as he is at present working in the Office of respondent No 4 for implementation of notification dtd 30/09/1997 in respect of revision of pay scale of the applicant. But in spite of doing so, they revised all other's pay scales as per aforesaid notification except the pay scale of the applicant. The applicant lastly submitted an application / representation before Director S.S.B. Block V (East), (respondent No 2) on 24/05/2000 through proper channel and requested him to fix his pay as per Fifth Pay Commission Report applicable to Laboratory Technician and also to pay his arrears from 01/01/1996, the date from which effect of Fifth Pay Commission has been given. A copy of such representation was also sent to the Divisional Organizer, S.S.B., Manipur and Nagaland Division for information.

A copy representation dated 24/05/2000 is annexed as Annexure

F.

VII. That the respondent No 4 i.e. the Commandant G.C., S.S.B, Kohima vide his memorandum dated 24/08/2000 informed the applicant that the pay fixation of the individual may be done as per existing Rules. Now, more than a year is elapsed but no action has been taken by the respondent to revise the pay scale of the applicant as per Fifth Pay Commission. The applicant waited for eleven months from the date of reply dated 24/08/2000 of Commandant G.C., S.S.B., Kohima for a final order of decision of revision of pay scale of the applicant, but no such final order has been passed by any of the respondents in respect of revision of pay scale of the applicant. Finding no way out, the applicant

gaur

has approached this Hon'ble Tribunal for justification and implementation of Fifth Pay Commission Report.

A copy of Memorandum dated 24/08/2000 is annexed as Annexure G.

VIII. That the applicant begs to state that the respondents have been requested by the applicant several times to pass a final order on the representation dated 24/05/2000, but since no final order has been passed, the applicant found no way but to approach the Hon'ble Tribunal for proper redressal.

IX. That the applicant begs to state that he has no other alternative but to file this application before this Hon'ble Tribunal.

5. GROUND FOR RELIEF WITH LEGAL PROVISIONS

- I. For that the action of the respondents by revising the pay scale of the applicant at RS. 4,000/- instead of RS. 4,500/- p.m. is illegal, arbitrary and in contrary to the Fifth Pay Commission Report dated 16/04/1998 as well as the notification dated 30/09/1997 of the Ministry of Finance.

- II. For that the applicant has been paid Rs.4,000 /- p.m. when the Fifth Pay Commission has specially fixed the pay of Laboratory Technician as RS. 4,500-7,000 p.m. and as such the respondents are discriminatory and biased in respect of fixation of the pay scale of the applicant.

Blur

III. For that due to such arbitrary action of the respondents the applicant has been deprived of his revised pay since 01/01/1996 till date.

IV. For that the respondents are liable to pay the arrears of pay to the applicant since 01/01/1996 and also liable to implement the Fifth Pay Commission Report in case pay scale of the applicant.

V. For that as the pay scale in other Central Service has been revised since 01/01/1996, the respondents are liable to revise the pay scale of the applicant.

VI. For that the respondents could not have been acted so illegally by not following the Central Service Rules when the applicant is entitled to get the benefit.

VII. For that the respondents may be held liable for violating the Rules of Central Service and also for damages caused to the applicant.

6. DETAILS OF REMEDY EXHAUSTED

The applicant declares that he has no other remedy except filing this application before this Hon'ble Tribunal as he has exhausted all other remedies available to him.

7. MATTERS NOT PENDING IN ANY OTHER COURT/TRIBUNAL

That the applicant further declares that the subject matter of this application is not pending before any other Court or Tribunal.

8. RELIEF PRAYED FOR

Under the facts and circumstances stated above, it is prayed that the pay scale of the applicant may be revised in accordance with the Fifth Pay

3/2000

Commission, notification dated 13/09/1997 as well as order dated 16/04/1998 with effect from 01/01/1996 and the respondents may be directed to allow the applicant to draw revised pay scale of RS. 4,500/- instead of RS. 4,000/- and arrears of pay may be directed to be paid to the applicant from 01/01/1996.

9. INTERIM RELIEF PRAYED FOR : NIL

10. PARTICULARS OF POSTAL ORDER : 66788702
Postal Order No, Date of Issue, Payable at : dt. 12.10.2001

11. DETAILS OF INDEX ANNEXED : ANNEXED

12. LIST OF ENCLOSURES : As per Index.

Shiv

VERIFICATION

I, Sri Bhup Singh Kondal, S/o Late Jhankhu Ram, aged about 36 years, Medical Laboratory Technician, Office of Commandant, G.C., S.S.B, Kohima, Nagaland, do hereby solemnly affirm and verify as follows-

1. That I am the applicant in the present application and as such acquainted with the facts and circumstances of the case.
2. The statements made in the application and the paragraphs 1, 2, 3, 4(I), 4(II), 4(VIII), 4(IX), 5, 6, 7, 8 and 9 are true to my knowledge and belief and those made in paragraphs 4(III), 4(V), 4(VI), 4(VII) and 10 being matters of record are true to my information derived therefrom which I believe to be true and the rest are my humble submission before this Hon'ble Tribunal.

And I sign this verification on this 17th day of October, 2001 at Guwahati.

Bhup Singh Kondal
Signature of the Applicant

— Annexure A —

A

REGISTERED

No. 6/SSB/A-2/90(5)
Directorate General of Security
Office of the Director, SSB
R.K. Puram, Block V(East)
New Delhi - 110066.

Dated, the 4th October, 1990

Memorandum

Subject: Recruitment for the post of Laboratory Technician.

Your name has been sponsored for the post of Laboratory Technician in this Organisation. The post of Lab. Technician carries the pay scale of Rs.1320-30-1560-EB-40-2040 plus all other allowances as are admissible to Central Government employees from time to time.

2. Please report to the undersigned for an interview at 0930 hrs. on 29.10.90/30.10.90 at the address mentioned above. You are requested to bring with you the original certificate showing your date of birth, educational qualifications, Diploma in Lab. Technician and other testimonials. If you are SC/ST candidate, a certificate of competent authority to this effect may also please be brought with you.

3. It may please be noted that there is no vacancy in Delhi. Vacancy exist in the outstation units and the post carries all India transfer liability. You should come for interview only if you are willing for posting in our outstation un-its.

4. Please note that no TA/DA will be admissible in connection with the above call. However, second class Railway fare to SC/ST candidates will be given in connection with the above interview limited to the nearest Railway Station. Particulars of Railway Tickets may be brought along. (Those who are already in the service of the Central/State Government etc. will, however, not be entitled to such benefits). You may bring an un-employment certificate from a Gazetted Officer of your locality, in case you claim refund of money spend by Rail in connection with the interview. Local candidates belonging to same station would appear in the examination at their own cost.

h/h
(K K LUTHRA)
ASSISTANT DIRECTOR(EA)

To

Bhup Singh
S/o Shri Jankhu Ram,
Vill. & P.L. Diargi,
Teh. Sadar, Distt-Panji(NP).

AIKERTED
S. Roy
Advocate
17.10.01

No. 6 /SSB/A-2/ 90(5) *2865 Annex-B*
 Directorate General of Security
 Office of the Director(SSB)
 Cabinet Secretariat,
 Block-V(East), R.K. Puram
 New Delhi. 110066.

Dated, the 21/8/91

MEMORANDUM

The undersigned hereby offers Shri Bhup Singh Kondal
 a temporary post of Lab. Tech. in the Office of the
 Commandant, CSD&W, Bhopal

in the pay scale of Rs. 1320-30-1560-EB-40-2C 10 with usual allowances as admissible under the rules and
 order in force from time to time.

2. The post is temporary. His/Her permanent appointment to the post if and when it is made permanent, will depend on various factors governing permanent appointment to such post in force at the time and will not confer on him/her title to permanency from the date of post is made permanent.
3. This appointment is purely temporary, but is likely to continue indefinitely. The appointment is likely to terminate on one month's notice on either side without reasons being assigned. The appointing authority, however, reserves the right to terminating the services of the appointed forthwith or before the expiry of the stipulated period of notice by making payment to him a sum equivalent to the pay and allowances for the period of notice or the expired portion thereof.
4. The appointee shall be on trial for a period of three years which may be extended or curtailed at the discretion of the competent authority but such extension or curtailment shall not exceed one year.
5. The appointment will be further subject to :
 - 1) Production of a certificate of fitness from the competent Medical Authority viz. Civil Surgeon of District Medical Hospital.
 - 2) In accordance with orders in force in regard to the recruitment to service under the Government of India, no candidate who has more than one wife living, is eligible for appointment under the Government of India provided that Government may, if they are satisfied that there are special reasons for doing so except any person from the operation of this rule. This offer of appointment, is, therefore, conditional upon his/her furnishing to this office a declaration as in the Annexure-I of this letter, alongwith his/her reply. If however, he has more than one wife living/she is married to a person having more than one wife living desires to be exempted from the operation of the above mentioned rules for any special reasons, he/she should make an representation in this behalf immediately. This offer of appointment should in that case, be treated as cancelled and a further communication will be sent to him/her in due course if upon a consideration of his/her appointment.

Contd.. P/2..

*AIranted
S. J. Roy
Advocate
17.10.91*

3) Taking an oath of allegiance faithfulness to the Constitution of India on making a solemn affirmation to that effect.

4) Production of the following original certificates (if not produced already) : -

- (a) Degree/Diploma certificate of educational and other technical qualifications ;
- (b) Certificate of age ;
- (c) Character certificate in the prescribed form Annexure-II to this letter.
- Attested by a District Magistrate of Sub-Divisional Magistrate or their superior officer in the case of candidates for Class.III posts and ;
- (d) Certificate in the prescribed form in support of candidates claims that he/she belongs to a SC/ST
- (e) Discharge certificate in the prescribed form of previous employment, if any.

6. It may please be stated whether the candidate is serving or is under obligation to serve another Central Government/ a State Government or a Public Authority.

7. If any declaration given or information furnished by the candidate proves to be false and if the candidate is found to have wilfully suppressed any material information, he will be liable to removal from the service and such other action as Government may deem necessary.

8. If Shri Bhup Singh Kondal accepts the offer on the above terms, he/she should report to the Commandant, CSD&W, Shastri Nagar, Bhadbada Road, Bhopal. M.P.

within one month of the date of issue of this Memorandum. If no reply is received or the candidate fails to report for duty by the prescribed date, offer will be treated as cancelled.

9. No travelling allowance will be allowed for joining the appointment, unless it is admissible under the rules.

10. He is liable to be transferred any where in India.

To

Shri Bhup Singh Kondal
Vill. & P.O. Diargi Thana Ratti
Teh. & Distt. Mandi (H.P.)

b.d. 20/8/91
B.D. ADHIKARI
ASSISTANT DIRECTOR(EA)

Copy forwarded for information and necessary action to the Commandant, CSD&W, Bhopal. The attestation form & I.B. clearance of the candidate is enclosed herewith for record.

*Attested
8/8/91
11/8/91*
ASSTT. DIRECTOR(EA)

Doc. #1, C.6

Annexure - C

RC. 6/1/1991/2380

DIRECTOR AND GENERAL OF SECURITY
OFFICE OF THE COMMANDANT
CENTRAL STORAGE DEPOT & WORKSHOP
PO: CASTRI MARGAR BHADHADA ROAD
Bhopal (MP)

DATED THE

18 SEPT 1991

ORDERS

In pursuance of SSB Dte. Memo No. 6/SSB/A2/90(5)/2866 dated 21-8-1991, Shri Bhup Singh Koundal is hereby appointed as Laboratory Technician in the Pay Scale of Rs.1320-30-1560-
23-40-2040/- w.e.f. 16-9-1991 (P.M) i.e. his date of joining in this office. He is entitled to get allowances as admissible to Central Govt. Employees from time to time.

2. He will be on probation for a period of three years.



(T.D. VAIDYA)
COMMANDANT
CSDW Bhopal

Distribution:

1. The Director of Accounts, C.S.D.W., New Delhi.
2. Assistant Director (EA) of SSB Dte., East Block V, R.K. Puram, New Delhi w.r.t. his Memo No. 6/SSB/A2/90(5)/2866 dated 21-8-1991.
- ✓ 3. Shri Bhup Singh Koundal, Lab. Tech.
4. Accounts Section.
5. Personal File
6. Service Book.

Attested
S. P. M.
Advocate
17-9-91

भारत का राजपत्र : असाधारण

MINISTRY OF FINANCE

(Department of Expenditure)

NOTIFICATION

New Delhi, the 30th September, 1997

G.S.R. 569(E).— In exercise of the powers conferred by the proviso to article 309, and clause (5) of article 143 of the Constitution and after consultation with the Comptroller and Auditor General in relation to persons serving in the Indian Audit and Accounts Department, the President hereby makes the following rules, namely :—

1. Short title and commencement— (1) These rules may be called the Central Civil Services (Revised Pay) Rules, 1997.

(2) They shall be deemed to have come into force on the 1st day of January, 1996.

2. Categories of Government servants to whom the rules apply :— (1) Save as otherwise provided by or under these rules, these rules shall apply to persons appointed to civil services and posts in connection with the affairs of the Union whose pay is debitible to the Civil Estimates as also to persons serving in the Indian Audit and Accounts Department.

(2) These rules shall not apply to :—

- (a) persons appointed to the Central Civil Services and posts in Groups 'A', 'B', 'C' and 'D' under the administrative control of the Administrator of the Union territory of Chandigarh;
- (b) persons locally recruited for service in Diplomatic, Consular or other Indian establishments in foreign countries;
- (c) persons not in whole-time employment;
- (d) persons paid out of contingencies;
- (e) persons paid otherwise than on a monthly basis including those paid only on a piece-rate basis;
- (f) persons employed on contract except where the contract provides otherwise;
- (g) persons re-employed in Government service after retirement;
- (h) any other class or category of persons whom the President may, by order, specifically exclude from the operation of all or any of the provisions contained in these rules.

3. Definitions— In these rules, unless the context otherwise requires—

- (1) "basic pay" means pay drawn in the prescribed scale of pay,

Attested
S. Roy
A. M. Roy
17.10.97

3(1) 15
DRAWING OFFICE STAFF

Draftsman Gr. II/ Sr. Draftsman	1400-40-1800-50-2300	8000 150-8000	50.37
Draftsman Gr. I/ Head Draftsman	1600-50-2300-60-2660	5500-175-8000	50.37
Graduate Engineers recruited against posts of drawing/ design office in subordinate Engg. cadres	1400-40-1800-50-2600 1600-50-2300-60-2660 2000-60-2300-75-3200	6500-200-10500	50.37

21. LABORATORY STAFF

Laboratory Tech- nician	1320-30-1560 EB-40- 2040	4500-125-7000	<u>55.149</u>
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MEDICAL AND PARAMEDICAL SUBJECTS

III. INDIAN SYSTEM OF MEDICINE AND HOMEOPATHY (ISM&H)

(a) Starting pay scale for all posts requiring medical practice in ISM&H and a degree in ISM&H as the minimum qualification

IV. CLINICAL PSYCHOLOGISTS

(a) All posts of Clinical Psychologists requiring minimum qualification of MA/M.Sc(Psychology) and D.G.S.P 1640-60-2600-EB-75-
2900/2000-60-2300-EB-
75-3200-100-3500/2200-
75-2800-EB-100-4000

(b) All posts requiring MA/M.Sc(Psychology) but not D.G.S.P 1640-60-2600-EB-75-
900 8500-175-00 52.46

V. DIETICIANS

(1) Assistant Dietician 1400-40-1800-EB-50-
2300 5500-175-9000 52.52

(2) Dietician 1640-60-2600-EB-75-
2900 6500-200-10500 52.52

Senior Dietician 2000-60-2300-EB-75-
3200-100-3500 8000-275-13500 52.52

Chief Dietician 2375-75-3200-100-
3500 10000-325-15200 52.52

NURSING STAFF

Deputy Nursing Superintendent 2000-60-2300-EB-75-
3200-100-3500 7500-200-12000 52.58

Open to comments & suggestions for improvement

Attended
S. P. R. 7.10.01

Director of E

Ministry of Health & Family Welfare
Government of India
No. 2, 26021/23/97-PMS

Nirman Bhavan, New Delhi.
Dated the 16th April 1, 1998.

To

The Director General
of Health Services,
Nirman Bhavan, New Delhi

Subject:- 5th Pay Commission - Revision of Pay scale
of Laboratory Technicians.

Sir,

I am directed to convey the sanction of the President to the revision of pay scale of Laboratory Technicians with effect from 1st January, 1996, in accordance with the Part 'B' of the first schedule to the Central Civil Services (Revised Pay) Rules 1997 as follows:-

Sl. No.	Name of Post	Existing Pay Scale	Revised Scale
1.	Laboratory Technician	Rs. 1320-30-1560-E8- 40-2040	Rs. 4500-125-7000

This issues with the concurrence of Finance Division
vide their Di. No. 1434/98-35(FA) Dated 13-4-1998.

Yours faithfully,

(G.L. BHATT)

(G.L. BHATT)
Under Secretary to the Government of India

Copy to:-

1. The Medical Superintendent, Safdarjung Hospital, New Delhi
2. The Medical Superintendent, Dr. Ram Mohan Lohia Hospital, New Delhi
3. The Medical Superintendent, Lax. Marghona Medical College & Smt. S.K. Hospital, New Delhi.
4. DDG(M), Dtd. 5.11.5.
5. Finance Desk-II

(G.L. BHATT)
Under Secretary to the Government of India

Attested
S. R. M.
Advocate
17.4.98

To,

The Director : SSB,
Block-V (East), R.K.Puram,
New Delhi 66.

(Through proper channel.)

Dated, the 24th May, 2000.

Sub :- Fixation of Pay vide 5th Pay Commission
(Central Employee).

Sir,

With due respect and humble submission
I have the honour to lay down the following few lines
for favour of sympathetic consideration and favourable
action please.

That, I was enrolled in SSB as Lab./Technician on 16-9-91 in the Pay Scale of Rs. 1320-2040 as
per the recommendation of 5th Pay Commission (Central
Govt. Employee) the Lab. Technician has been facilitated
with Pay Scale of Rs. 4500 - 7000 w.e.f. 1-1-96 (Photo-
copy which is enclosed) where as my pay has been fixed
the scale of Rs. 4000-6000 which is applicable for
others and not for Laboratory Technician Trade.

It is therefore, requested that my pay may
be fixed as per 5th Pay Commission report which is
applicable to Lab. Technician i.e. Rs. 4500-7000
instead of Rs. 4000-6000 and arrear from 1-1-96 may be
paid to me.

This is for your kind perusal and I have
very hope that you will take a formal prompt sympathetic
action please.

Thanking You.

Yours faithfully,

RHUP SINGH

(RHUP SINGH)
Medical Lab. Technician,
GC SSB Kohima,
Nagaland.

Enclo : 2 (two copies).

Copy to :

The Divisional Organiser, SSB,
Manipur and Nagaland Division,
Imphal for information please.

Attested
S. P. Singh
P. T. 10.01.01

(RHUP SINGH)
Medical Lab. Technician,
GC SSB Kohima,
Nagaland.

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Annexure- G

G

No.1/8(7)/R-PAY/GCK-97/ 6919

Directorate General of Security,
Office of the Commandant,
Group Centre, SSB, Kohima, Nagaland

Dated, the 24 August, 2000

Memorandum

Please refer to your representation dt.24.5.2k addressed to the Director, SSB regarding fixation of Pay vide 5th Pay Commission (Central Employee).

2. Your representation has been received back from the DIG HQ, SSB, Nagaland under the Office M/No.DIGK/E-24(A)/97/3508 dt.14.8.2000 with following remarks:

The representation of the above official has been returned by the Dir.Hqrs, Imphal with the following remarks vide their Office Memo.No.2/14/E/GC/95-SSB/5157-60 dt.27.7.2000

- a) Pay fixation of the Official staffs will be initiated by the concerned Units under the provision of SCS (Revised Pay) Rules, 1997 and Pay fixed by the Unit concerned has to be vetted from ITC Section of DACS to avoid future complications.
- b) In view of above facts pay fixation of the individual may be done as per existing Rules.

3. Hence, your representation is returned herewith for information please.

4. It is further to intimate that your S/Book is being sent to the DA(CS) for the admittance of Pay fixation on 1.1.96 under the CCS(R.P.) Rules, 1997.

Encl: As above

W.A
24/8/00
Commandant,
GC, SSB, Kohima, Nagaland

To:

Lab.Tech.Bhup Singh
GC, SSB, Kohima

Attested
S. P. Singh
10.10.01